

Appellate Tribunal for Electricity
Core 4, 7th Floor, SCOPE Building, Lodhi Road, New Delhi - 110003
T: 011-24368490, F : 011-24368479, registrar-aptel@nic.in

Date: 10/01/2022

NOTIFICATION

Considering the prevailing circumstances of COVID-19 and keeping in view the difficulty of the Counsels/parties citing various reasons viz. Counsels being in containment Zone; interstate restrictions; unavailability of clerks; risk in visiting photocopier shops for getting two duplicate sets etc. in filing of requisite of the Appeal Documents at the Registry counter, the Hon'ble Chairperson is pleased to Order that for the time being Registry may accept one set of hard copy by post instead of three hard copies and Registry may accept the appeal paper book/documents through post/courier also. Accordingly, it is notified as under:

1. Registry may allow the Counsels to file only one hard copy of Appeal/documents at the Registry counter of APTEL subject to an undertaking that they will file other two sets of the same within two months from the date of the submitting the first set of Appeal documents or by the date when physical hearings resume at APTEL, whichever is earlier.
2. If the Counsels are not in a position to file the hard copy of the Appeal documents at the Registry Counter of APTEL, they may send the same through courier/speed post along with aforesaid undertaking. However, the Counsels/parties sending the appeal/documents shall ensure that all the required formalities as per APTEL (Procedure, Form, Fee and Record of Proceedings) Rules, 2007/ practice rules have been complied with.
3. The day of receiving of the courier/speed post on the working day in APTEL shall be construed as the filing day if the same is received by 01:30 PM, else the next working day.
4. In case matter is to be listed in video conferencing, the Counsels have to send all the relevant documents by email also as they are sending currently in view of the existing circulars / notifications.
5. The relaxations shall continue only till the matters are being heard through video conferencing and will come to an end, the day physical hearings are resumed in APTEL.
6. The filing counter shall remain open on all working days from Monday to Friday but the timings shall be from 10:00 AM to 01:30 PM only.
7. There shall be no walk-ins at the filing counter and the counsel/court clerk/ AR intending to file any case/document shall in advance seek a time slot from the APTEL filing staff on this number @ 011-24368483 from 10.00 am to 5.00 pm and shall arrive on the given time only. This is to ensure that there is minimal waiting and crowd gathering.
8. Only one counsel/court clerk/AR shall be allowed to enter the APTEL premises at a time and once he/she has finished the required work at the filing counter, only then the next person shall be permitted to enter the premises.

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9. Thermal screening of every visitor shall be done at security counter and every visitor shall be wearing a mask at all times. All the instructions issued by the Government regarding physical distancing/ hygiene shall be strictly followed by the visitors.
10. Parties to the matters which are being heard through video conferencing are directed to file complete documents at the earliest and before their matter is finally disposed off.

This notification issues with the approval of the competent authority of APTEL. This order shall be applicable w.e.f. 11.01.2022 and shall continue until further order.

Copy to:

1. PPS to Hon'ble Chairperson, APTEL, New Delhi
2. PPS to Hon'ble Members, APTEL, New Delhi
3. Energy Bar Association, APTEL, New Delhi
4. Notice Board/ Website


Sd/-
(Madhulika Choudhary)
Registrar
10-01-22